

SLP(C)No. 10014-10015 OF 2002  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM No.42 Court No. 7 SECTION III

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SLP(C) Nos.10014-10015/2002@@  
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M/S. MADRAS CREDIT & INVESTMENT LTD. Appellant (s)

VERSUS

STATE OF KERALA Respondent (s)

(with appln.(s) for c/delay in filing SLP and with prayer for interim relief and office report)

Date : 05/12/2002 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s) Mr. T.L.V. Iyer, Sr. Adv.  
Mr. Subramonium Prasad, Adv.  
Mr. Abhay Kumar, Adv.  
Mr. Gopal Krishnan, Adv.  
Ms. Meghna Mittal, Adv.

For Respondent (s) Mr. Ramesh Babu M.R., Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
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Delay condoned.  
Leave granted.

Printing dispensed with. The appeals shall be heard on the SLP paper books. Parties may file additional documents, if any, within 10 weeks. Original Record need not be called for.

.SP1

(Pawan Kumar)  
Court Master

(K.K. Chadha)  
Court Master